Written Answers to		[19 MAR., 2012]			Unstarred Questions 107		
1	2	3	4	5	6	7	
2.	Lakshadweep					2500	
	East						
1.	Orissa			9170			
2.	Jharkhand					825	
	North East						
1.	Mizoram	4590					
2.	Tripura		2500				
3.	Assam	7500			5000		
	Total	17090	2500	9170	5000	3325	

Sale of consumer products in standard size

498. SHRI BAISHNAB PARIDA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that Government has issued a notification recently that with effect from July 1, 2012, consumper products will have to be sold only in specified standard sizes;
- (b) whether it is also a fact that, for five long years, consumers have been made to pay more prices than what they were paying earlier by deceptive means; and
 - (c) whether this notification would check that consumers are not cheated?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes Sir, it is true that a Notification was issued by the Government vide GSR 784 (E) dated 24th October, 2011, under which 19 commodities metioned in the second schedule of Legal Metrology (Packaged Commodities) Rules, 2011 will be sold in the standard pack sizes from 1st July, 2012. After receiving feedback the flexibility in package sizes, is leaving scope for misleading consumers, the Government has issued this notification to enable consumers the facility of easy comparison.

However, it is not ture that consumer were paying more price by deceptive means, but these the manufacturers/packers were allowed freedom of size.

Amendment in Food Security Bill

†499. SHRI RAM JETHMALANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government has made an amendment again in

[†]Original notice of the question was received in Hindi.